



[Price: Rs.2-00 Paise

### မပုံရုပ်င်္ခန် တူမသုံမသာ

#### THE ANDHRA PRADESH GAZETTE

## PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 12]

AMARAVATI,

FRIDAY,

19th SEPTEMBER,

2025.

## ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 19<sup>th</sup> September, 2025.

#### L. A. Bill No. 12 of 2025

## A BILL FURTHER TO AMEND THE ANDHRA PRADESH STATE COMMISSION FOR SCHEDULED TRIBES ACT, 2019.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows: -

- (1) This Act may be called the Andhra Pradesh State Commission for Short title and Commencement.
   Scheduled Tribes (Amendment) Act, 2025.
  - (2) It shall come into force on such date as the State Government may, by notification, in the Andhra Pradesh Gazette, appoint.
- 2. In the Andhra Pradesh State Commission for Scheduled Tribes Act, Ame 2019, for sub-section (1) and (3) of the Section 6, the following shall be substituted, namely, -

Amendment of section 6.

Act No.30 of 2020.

(1) "The Chairman or the Members shall, unless otherwise disqualified for continuing as such under the rules, hold office for

J-20/4 [1]

- a term of two years from the date he/she assumes office, extendable up to two years for one time only".
- (3) "The successors so appointed under sub section (2) shall hold office for the remainder of the term of his / her predecessor only".

#### STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh State Commission for Scheduled Tribes constituted under the Andhra Pradesh State Commission for Scheduled Tribes Act, 2019 (Act No 30 of 2020) to safeguard the interests of the scheduled tribes in the state of Andhra Pradesh. The said Act has subsequently been amended vide Act No.25 of 2023.

The existing sub-section (1) of Section 6 of the said Act, the existing provision provides the Chairman or the Members shall hold office for tenure of two years from the date of assuming the office or until he/she attains the age of 65 years whichever is earlier.

As per sub-section (3) of Section 6 of the said Act, the existing provision provides successors so appointed under sub-section (2) shall hold office for the remainder of the term of his/her predecessor or until he/ she attains the age of sixty-five years, whichever is earlier."

The Secretary, Andhra Pradesh Scheduled Tribes Commission submitted that, numerous representations have been received from Scheduled Tribes Associations, Public Representatives and Scheduled Tribes individuals across the State, requesting the removal of the Upper age limit clause currently prescribed for appointing the Chairman & Members, Andhra Pradesh State Commission for Scheduled Tribes. The existing provision stipulates an upper age limit of 65 years, which is restrictive and excludes the experienced and committed individuals from serving in this important constitutional role. Hence, the Secretary, Andhra Pradesh Scheduled Tribes Commission requested the Government to amend the existing Section 6(1) and (3) of Andhra Pradesh Commission for Scheduled Tribes Act, 2019 (Act No.30 of 2020) and as amended vide Act No.25 of 2023, for omitting the Upper age limit of the post of Chairman & Members.

Accordingly, after careful examination, the Government have decided to amend sub-section (1) and (3) of Section 6 of the Andhra Pradesh State Commission for Scheduled Tribes Act, 2019 (Act No.30 of 2020) as proposed in the draft Bill.

The Bill seeks to give effect to the above decision.

GUMMIDI SANDHYA RANI Hon'ble Minister for Women & Child Welfare, Tribal Welfare

#### MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

#### **GUMMIDI SANDHYA RANI**

Hon'ble Minister for Women & Child Welfare, Tribal Welfare

# MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY.

The Andhra Pradesh State Commission for Scheduled Tribes (Amendment) Bill, 2025, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

#### **GUMMIDI SANDHYA RANI**

Hon'ble Minister for Women & Child Welfare, Tribal Welfare

#### PRASANNA KUMAR SURYADEVARA

Secretary-General to Legislature.